

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2187/93

New Delhi, dated the 18th Feb., 1994

Hon'ble Mr. N.V.Krishnan, Vice Chairman(A)
Hon'ble Mr. B.S. Hegde, Member(Judicial).

Shri V.P. Verma,
WZ 556, Padam Basti,
Nangal Raya,
New Delhi-46

.. Applicant

(By Advocate Shri B.N.Bhargava)

Versus

1. U.C.I. Through the
Secretary, Govt. of India,
Ministry of Defence,
South Block, New Delhi .
2. The Chief Administrative Officer & (AD)
Joint Secretary(AD)
Ministry of Defence, C-II Hutsments,
Dalhousie Road, New Delhi

.. Respondents

(By Sh.M.S. Ramalinga, presenting officer
on behalf of respondents)

ORDER(ORAL)

(Hon'ble Sh.N.V.Krishnan, Vice Chairman(A))

Under

Applicant is continued/suspension by
virtue of Ann.A-2 order dated 14.5.1992. He made a
representation for revocation of suspension order
vide letter dated 8.10.1992 which has been rejected
on 18.3.1993 by the Ann.A.1. Hence he has now prayed
for quashing this order and re-instatement.

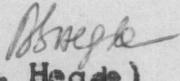
2. Respondents have filed a reply contesting the
claim.

(5)

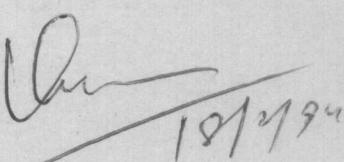
3. When this matter came up today for admission, 1d.counsel for the applicant submitted that he has filed an appeal on 3.1.1994 to the Appellate Authority for revocation of the suspension order. Presenting Officer on behalf of respondents states that this appeal has not been disposed of.

4. In the circumstances of the case, we are of the view that this case can be disposed of by a direction to the first respondent to ensure that competent authority may dispose of this appeal within a period of two months from the date of receipt of this order.

5. Accordingly, OA is disposed of with the above direction.


(B.S. Hegde)

Member(J)


(N.V. Krishnan)

Vice Chairman(A)

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